

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6632
ANSWERED ON:07.05.2013
SOP FOR POLICE OFFICIALS
Natarajan Shri P.R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Standard Operating Procedures (SOP) to be followed while investigating cases of sexual assaults by police officials in the country;
- (b) whether there is any monitoring mechanism to ensure strict implementation of the SOP by police officials;
- (c) if so, the details thereof;
- (d) whether any negligence has been noticed on the part of police officials while investigating cases related to sexual assaults;
- (e) if so, the details thereof and the number of such cases reported and the action taken against the responsible officials during each of the last three years and the current year, State-wise; and
- (f) the steps taken by the Government to ensure proper implementation of such SOP by the police personnel?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (f): 'Police' being a State subject under Constitution of India there is no National Standard Operating Procedure (SOP) for investigating sexual assault cases. However, Delhi Police has issued a comprehensive SOP, Standing Order No. 313 of 2005, to be followed while investigating the cases of rape.

As per the SOP issued by the Delhi Police, the DCP/In-charge of the District shall be responsible to ensure that his junior gazette officers supervise the cases on the SOP guidelines.